

**Central Administrative Tribunal
Principal Bench, New Delhi**



O.A. No. 396/2021

This the 23rd February, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Mr. Satyender Prasad
Assistant Pump Driver, Delhi Jal Board,
Group C, Aged 50 years,
Son of Shri Khekhar Prasad
Resident of CP 37, Naraina Ring Road
New Delhi 110028
(Employee No. 40016061)

...Applicant

(By Advocate: Shri Ashish Aggarwal)

VERSUS

Delhi Jal Board,
Varunalya Phase II, Karol Bagh,
New Delhi 110005
Through its Chairman

..Respondent

(By Advocate: Shri Rajeev Kumar)

ORDER (Oral)

Hon'ble Mr. R.N. Singh, Member (J):

In the present OA, the applicant has challenged the order dated 25.06.2010 (Annexure A-1) vide which he was put under suspension. He has also challenged another order dated 19.05.2020 (Annexure A-2) vide which, he has again



been put under suspension in spite of the fact that the applicant has been acquitted by the concerned court in the case FIR No.RC-DAI-2010-A-004.

2. The applicant has further challenged the OM dated 30.12.2019 (Annexure A-3) vide which, a departmental proceeding has been initiated against him.

3. After arguing at length, learned counsel for the applicant, Sh. Ashish Aggarwal seeks permission to withdraw the OA with liberty to the applicant to challenge the aforesaid impugned orders separately, in accordance with law. Permission is granted.

4. The OA stands dismissed as withdrawn with liberty, as aforesaid.

(R.N. Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

CC/Uma/pinky